

the provisions of the MRTP Act, 1969.

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Alleged Violation of Human Rights and Abuse of Power by Armed Forces

6082. DR. S.P. YADAV: Will the Minister of DEFENCE be pleased to state:

(a) whether there have been persistent allegations regarding violation of human right and abuse of power by the armed forces in the north-east with arbitrary detention, torture and killings;

(b) if so, the steps taken by the Government to inquire into the allegations;

(c) the outcome thereof; and

(d) the action taken against the defaulting personnel?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (d). There have been no allegations of atrocities by the Army in the North Eastern States in the recent past except from Assam, in the wake of the launching of OP Bajrang in end 1990. The latter allegations have been carefully looked into and most of them have been found to be baseless and motivated. Even where minor deviations from laid down rules and procedure had come to notice, stern action has been taken against the defaulting personnel. Out of the 295 writ petitions pertaining to alleged atrocities by the Army, disposed off by the Guwahati High Court, the orders in 291 have been in favour of the Government.

The Indian Army is a highly patriotic and professional Armed Force. It has been performing a very difficult duty in the North East,

in keeping with its highest traditions.

[Translation]

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Narcotics Gangs in Country

6083. SHRI ARJUN SINGH YADAV: Will the Minister of FINANCE be pleased to state:

(a) the number of narcotics gangs apprehended during the last three years, the details of the narcotics seized from them and the estimated value thereof; State-wise;

(b) whether the Government have made any efforts to find out the possibility of the connivance of the officers appointed to check the narcotics trade with these gangs;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Statewise arrests and seizures for the last three years are given in the enclosed statement. Valuation of seized drugs is not done, as all seized drugs are liable to confiscation and destruction, and the law permits even pre-trial destruction.

(b) to (d). The Government is watchful and has also provided for serve punishment for such acts of connivance. The concerned Departments and Organisations, Central and States, and the competent appointing authorities for each ranks in these different organisations, are responsible to keep watch on their subordinate officials to prevent, detect and punish such delinquencies.